



2025:DHC:3109-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 5517/2025, CM APPL. 25128/2025

DINESH

.....Petitioner

Through: Mr. Tarun Sharma, Mr. Abid Ali and Mr. Manek Sharma, Advs.

versus

UNION OF INDIA & ORS.

.....Respondents

Through: Mr. Tanveer Ahmed Ansari, Sr. PC with Mr. Hilal Haider, GP for UOI

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

29.04.2025

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C. HARI SHANKAR, J.

1. The only prayer of the petitioner in this writ petition is that a Medical Board be constituted to determine his medical category.

2. We have heard Mr. Tarun Sharma, learned Counsel for the petitioner and Mr. Ansari, learned Senior Panel Counsel for the Union of India.

3. We see no reason to keep this writ petition pending as the prayer is innocuous. As such, we dispose of the writ petition with a direction to the respondents to constitute a Medical Board and assess the medical category of the petitioner within a period of six weeks



2025:DHC:3109-DB



from today.

4. The decision taken would be communicated to the petitioner.
5. The writ petition is disposed of accordingly.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

APRIL 29, 2025/aky

Click here to check corrigendum, if any